

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 211- IA 194 of 2022
ITEM No 212- IA 196 of 2022
ITEM No 213- IA 200 of 2022
ITEM No 214- IA 336 of 2022
ITEM No 215- IA 696 of 2022
ITEM No 216- IA 752 of 2022
IN
CP(IB) 20 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Continental Piling & Excavation Pvt Ltd
V/s
Anwasha Engineering & Projects Ltd

.....Applicant

.....Respondent

Order delivered on ..20/01/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Ms. Garim Joshi, Adv.
For the Respondent : Mr. Rushabh Shah, Adv.

ORDER

**IA 194 of 2022, IA 196 of 2022, IA 200 of 2022, IA 336 of 2022, IA 696 of 2022,
IA 752 of 2022**

Learned Counsel for the applicant who was RP in these various applications filed by RP under Section 66, 45 and other Sections states that Liquidation order is passed against the corporate debtor by this Bench vide order dated 13.01.2023 and in all these applications the substitution of the RP by Liquidator is required to be done. Hence, seeks time to complete the process.

Leave note is received from Mr. Monaal Davawala in sr. no. 211-216, but there is no mention of the application nos., neither for whom he his appearing, nor the reason for absence.

Learned Counsel Mr. Rushabh Shah appears and states that he has been instructed to appear for Mr. Anupan and Deepak Sarkar, but since he does not have the papers he does not know the respondent nos. in these applications. Learned Counsel for the Liquidator Ms. Garima Joshi to serve copy to the Learned Counsel who is appearing for all the parties. In the meantime, the liquidator is directed to complete the process of substitution of name of RP by Liquidator, after the copies are received. Let these two respondents, in whichever applications they are parties, file their reply within two weeks.

List on 02.03.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**